

Shri T. T. Krishnamachari: The experts have not given us any definite figures, though they say the recovery might be appreciable in quantity.

Shri A. C. Guha: Have they made any calculation as to whether cost would be economical?

Shri T. T. Krishnamachari: That is precisely the matter in dispute. If we could tell the Tata Company that the cost of recovery of sulphuric acid from the sulphurous gases would be cheaper than their producing sulphuric acid themselves, perhaps we might be able to interest them in this proposition.

Shri B. S. Murthy: When was this investigation taken up and how long will it take?

Shri T. T. Krishnamachari: The investigation by the expert under the Point Four Programme, as I said was incidental. It was sometime in the latter half of 1951. Investigation by the company's own expert, is a matter about which I cannot give any information.

Shri A. C. Guha: In view of the extreme importance and scarcity of this particular material, may I know if the Government is pegging their entire scheme on the economic aspect of the matter, or whether they are going to take up the scheme, even if the cost might be somewhat higher?

Shri T. T. Krishnamachari: There are a lot of hypothetical premises in the question that was framed by the hon. member. The hon. member will understand that when a layman like myself is able to give so much information, Government have gone into it fairly thoroughly and Government are really interested in this matter. There are certain limitations which, the hon. member will understand, make it not possible for us to go ahead.

COMPENSATION FOR PROPERTIES LEFT IN PAKISTAN

*822. **Sardar Hukam Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the quantum of compensation and mode of payment to displaced persons for their properties left behind have been determined by now; and

(b) if so, what percentage of the claim verified would the displaced persons get?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). The scheme for compensation is under preparation. The percentage of the claim which would be given as compensation cannot be stated at present.

Sardar Hukam Singh: May I know whether the sources from which compensation is to be given have been settled and finalised?

Shri A. P. Jain: The whole scheme is under consideration.

Sardar Hukam Singh: May I know whether the Inter-State Conference made any recommendation and whether they have been considered by Government?

Shri A. P. Jain: They have made recommendations, but those recommendations cannot be made public.

Sardar Hukam Singh: May I know whether the offer or decision, conveyed by Shri Gopalaswami Ayyangar in a Conference in 1949 that the Central Government propose to make a contribution stands?

Shri A. P. Jain: Whatever commitments have been made, they stand, unless they are revoked.

Shri Gidwani: Before the scheme is finalised will it be placed before the members of the Tek Chand Committee and of the representatives of displaced persons?

Shri A. P. Jain: It will not be placed before the representatives of displaced persons.

Sardar Hukam Singh: May I know whether any reply has been received from Pakistan on the reference that we made to that country?

Shri A. P. Jain: Not so far.

PROGRAMME MATERIAL FOR FOREIGN BROADCASTING ORGANISATIONS

*823. **Sardar Hukam Singh:** (a) Will the Minister of Information and Broadcasting be pleased to state whether any requests from foreign broadcasting organisations for supply of programme material and recordings from A.I.R. for use in their Home Services were received during 1951-52?

(b) If so, from what countries were such requests received and what material was supplied to them?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) A statement giving the required information is placed on the Table of the House. [See Appendix V, annexure No. 1.]

Sardar Hukam Singh: May I know whether the requests received from all the countries have been met, or recordings have been supplied only to a few countries?